

**Central Administrative Tribunal
Madras Bench**

OA 310/01183/2018

Dated Tuesday the 4th day of September Two Thousand Eighteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member(J)
&
Hon'ble Shri. T. Jacob, Member (A)**

G. Kumar
No.9, Librarian Street
Kuruvinatham, Pondicherry -607 402. .. Applicants

By Advocate **M/s. R. Saravanan**

Vs.

1. Union of India rep. by
Represented by its Secretary to Government
Department of School Education
Govt. of Union Territory of Puducherry
Puducherry.
2. The Director of School Education
Directorate of School Education
Govt of Union Territory of Puducherry
100 Feet Road, Anna Nagar
Puducherry – 605 005.
3. The Director
Directorate of Accounts and Treasuries
Anandha Inn, Rainbow Nagar, Puducherry – 605 011.
4. The Superintending Engineer – I
Electricity Department
Government of Puducherry
Puducherry. ... Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicants have filed this OA seeking the following reliefs:-

“a. To direct the respondents to include the applicant under Old Pension Scheme for grant of pension and pensionary benefits

b. Award costs of the original application

c. Pass such further or other orders”

2. This is a matter relating to New Pension Scheme introduced in the year 2004. The applicant has filed representation on 14.12.2015 which is still pending before the Department. The applicant is satisfied if a speaking order is passed on the representation given by him.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, this OA is disposed of with a direction to pass a detailed and speaking order on the Annexure A14 to 16 representations given by the applicant in accordance with law within a period of three months from the date of receipt of copy of this order.

4. OA is disposed of at the admission stage.

(T. Jacob)
Member (A)
AS

04.09.2018

(P. Madhavan)
Member(J)